GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA UN-STARRED QUESTION NO. 1517

TO BE ANSWERED ON TUESDAY, THE 20TH DECEMBER, 2022

Cases under the Prevention of Money Laundering Act, 2002

1517. SHRI JAYANT CHAUDHARY:

Will the Minister of FINANCE be pleased to state:

(a) the details of cases registered under the Prevention of Money Laundering Act against former or sitting Members of Parliament, Members of State Legislative Assemblies, and Members of Legislative Councils in the last five years, year-wise;

(b) the details of the number of cases pending against sitting or Ex MPs and MLAs in the last five years, year-wise; and

(c) the number of cases registered under the Prevention of Money Laundering Act that resulted in a conviction in the last five years, year-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (b) During the last five years, the Directorate of Enforcement has taken up investigation in around 87 cases under the provisions of Prevention of Money Laundering Act, 2002 (PMLA) against MPs, MLAs and MLCs (both ex & sitting). During the last five years 59 Prosecution Complaints (PCs) have been filed before the Special Court (PMLA) which are at various stages of trial.

(c) The provisions of PMLA came into force w.e.f. 01.07.2005 and till date trial has been completed only in 36 cases by the Special Court, PMLA and remaining 1082 cases are at various stages of trial. The trial of offence of money laundering has been completed only in 21 cases on merit out of 36 decided cases which resulted in conviction of 31 accused in 20 cases. In the remaining 15 cases, trial of offence of money laundering could not proceed further on merit due to quashing of predicate offence on the basis of charge sheet filed by predicate agency. However, in these cases appeal has been preferred before High Courts.
